



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1993/7125/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Susil Kumar Sarma,
Presiding officer, S.T.A.T. Assam & Member,
MACT No. 1, Kamrup (M), Guwahati.

Dated Guwahati the 29th November, 2019.

Sub: **Leave.**
Ref:- Your letter No. MACT/2891/19 Dated, 28th November, 2019.

Sir,

With reference to the above, I am directed to inform you that, you have no casual leave left in your credit for the year 2019. As such, you have been granted earned leave on 30.11.2019 along with station leave permission from the morning of 30.11.2019 till the morning of 01.12.2019, subject to your submission of application for earned leave in prescribed format along with leave admissibility report from the office of the Accountant General (A&E), Assam, Guwahati. Further, the District and Sessions Judge, Kamrup (M) is directed to remain in charge of MACT No.1, Kamrup (M), Guwahati, MACT No. 2, Kamrup (M), Guwahati and MACT No. 3, Kamrup (M), Guwahati in your absence.

Yours faithfully,

Sd/-

Memo NO.HC.VII-70/1993/7126/A, dated 29.11.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The District and Sessions Judge, Kamrup (M)
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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